

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 237/GT/2020

Coram:

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 1st October, 2023

IN THE MATTER OF:

Corrigendum to the order dated 26.7.2023 in Petition No. 237/GT/2020.

AND

IN THE MATTER OF

Petition for truing-up of tariff of Ramagundam STPS, Stages-I & II (2100 MW) for the period 2014-19.

IN THE MATTER OF

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi – 110 003

.... Petitioner

Vs

1. AP Eastern Power Distribution Company Limited,
Corporate Office, P&T Colony, Seethammadhara,
Visakhapatnam – 530 013 - (AP)
2. AP Southern Power Distribution Company Limited,
Corporate Office, Back Side Srinivasa Kalyana Mandapam,
Tiruchhanur Road, Kesavayana Gunta,
Tirupathi – 517 503 (AP)
3. Telangana State Northern Power Distribution Company Limited,
H. No. 2-5-31/2, Vidyut Bhavan, Nakkalagutta, Hanamkonda,
Warangal – 506 001 (AP)
4. Telangana State Southern Power Distribution Company Limited,
Mint Compound, Corporate Office,
Hyderabad (AP) – 500 063
5. Tamil Nadu Generation & Distribution Corporation Limited,



144, Anna Salai, Chennai – 600 002

6. Bangalore Electricity Supply Company Limited,
Krishna Rajendra Circle, Bangalore - 560 009.
7. Mangalore Electricity Supply Company Limited,
MESCOM bhavana, Corporate Office,
Bejai, kavoor cross road, Mangaluru,
575004, Karnataka
8. Chamundeshwari Electricity Supply Corp. Limited,
Corporate Office, No. 29, Vijayanagar,
2nd stage, Hinkal, Mysore – 570 017
9. Gulbarga Electricity Supply Company Limited,
Main road, Gulbarga, Karnataka.
Gulbarga – 585 102
10. Hubli Electricity Supply Company Limited,
Corporate office, P.B. Road, Navanagar
Hubli – 580 025.
11. Kerala State Electricity Board,
Vaidyuthi Bhavanam, Pattom,
Thiruvananthapuram – 695 004
12. Electricity Department,
Govt. of Puducherry,
137, Netaji Subhash Chandra Bose Salai,
Puducherry- 605001
13. Electricity Department,
Govt. of Goa, Vidyut Bhavan ,3rd Floor,
Panaji, Goa -403001

....Respondents

Parties Present:

Shri Venkatesh, Advocate NTPC
Shri Anant Singh, Advocate, NTPC
Shri Rishabh Sehgal, Advocate, NTPC
Shri Kartikey Trivedi, Advocate, NTPC
Shri Shahrab Zaheer, NTPC
Shri U.S. Mohanty, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Prabhas Bajaj, Advocate, KSEBL



ORDER

The Commission vide its order dated 26.7.2023 in Petition No. 237/GT/2020 had trued-up the tariff of Ramagundam STPS, Stages-I&II (2100 MW) (“the generating station”) for the period 2014-19.

3. It is however noticed that certain inadvertent typographical errors have crept in our order dated 26.7.2023, while considering the additional O&M Expenses on account of impact of wage revision. The Commission has allowed the impact of wage revision to the tune of Rs. 12494.59 lakh for stage I & II of Ramagundam generating station, however, its reimbursement procedure was inadvertently missed. Therefore, in terms of the Regulation 111 read with Regulation 103A of the CERC (Conduct of Business) Regulations 1999, the error is are being rectified, as stated in the subsequent paragraphs.

Additional O&M Expenses on account of impact of Wage Revision

4. Accordingly, after paragraph 88 of the Order dated 26.7.2023, the following paragraph is inserted:

“Accordingly, in the peculiar facts and circumstances stated above in exercise of the Power under Regulation 54 of the 2014 Tariff Regulations, the Commission relax Regulation, 29(1) of the 2014 Tariff Regulations, and allow the reimbursement of the wage revision impact amounting to Rs.12494.59 lakh, as additional O&M expenses for the period 2015-19. The arrear payments on account of the wage revision impact is payable by the beneficiaries in twelve equal monthly instalments starting from the next bill after issue of this order. Keeping in view the consumer interest, we as a special case, direct that no interest shall be charged by the Petitioner on the arrear payments on the wage revision impact allowed in this order. This arrangement, in our view, will balance the interest of both the Petitioner and the Respondents. Also,



considering the fact that the impact of wage revision is being allowed in exercise of the power to relax, the expenses allowed are not made part of the O&M expenses and the consequent annual fixed charges determined in this order.”

5. Except for the above, all other terms in order dated 26.7.2023 in Petition No. 237/GT/2020 remain unaltered and there will not be any change in the Tariff computed by the Commission vide order dated 26.7.2023 in Petition No. 237/GT/2020.

sd/-
(Pravas Kumar Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

